



\$~38, 39, 40, 41 and 42

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CRL.M.C. 757/2020 & CRL.M.A. 3110/2020

C.P. SYSTEMS PVT. LTD. & ORS. Petitioners
Through: Mr. Murari Kumar, Advocate.

versus

HARMAN SINGH DUGGAL & ORS. Respondents
Through: Mr. Amit Kumar, Advocate.

39

+ CRL.M.C. 760/2020 & CRL.M.A. 3119/2020

C.P. SYSTEMS PVT. LTD. & ORS. Petitioners
Through: Mr. Murari Kumar, Advocate.

versus

HARMAN SINGH DUGGAL & ORS. Respondents
Through: Mr. Amit Kumar, Advocate.

40

+ CRL.M.C. 761/2020 & CRL.M.A. 3121/2020

C.P. SYSTEMS PVT. LTD. & ORS. Petitioners
Through: Mr. Murari Kumar, Advocate.

versus

KAWALJEET SINGH DUGGAL & ORS. Respondents
Through: Mr. Amit Kumar, Advocate.

41

+ CRL.M.C. 974/2020 & CRL.M.A. 3951/2020

C.P. SYSTEMS PVT. LTD. & ORS. Petitioners
Through: Mr. Murari Kumar, Advocate..



versus

LEGAL PROCESS OUTSOURCING PRIVATE LIMITED & ORS

..... Respondents

Through: Mr. Amit Kumar, Advocate.

42

+ CRL.M.C. 975/2020 & CRL.M.A. 3953/2020

C.P SYSTEMS PVT. LTD. & ORS

..... Petitioners

Through: Mr. Murari Kumar, Advocate.

versus

HARMAN SINGH DUGGAL & ORS

..... Respondents

Through: Mr. Amit Kumar, Advocate.

CORAM:

HON'BLE MS. JUSTICE SWARANA KANTA SHARMA

ORDER

%

25.04.2024

1. Learned counsel appearing on behalf of the petitioners seeks leave to withdraw the present connected petitions.
2. The petitions are dismissed as withdrawn and accordingly disposed of.
3. The order be uploaded on the website forthwith.

SWARANA KANTA SHARMA, J

APRIL 25, 2024/at

[Click here to check corrigendum, if any](#)